

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

New Delhi

8-5-75

NOTIFICATION  
INCOME-TAX

No. Ex. No. 1074 F.No. 261/15/75-I.T.(J) : In exercise of the powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 and of all others powers enabling it in that behalf the Central Board of Direct Taxes hereby makes the following amendments in the schedule appended to its notification No. 746 (F.No. 261/19/74-ITJ) dated 10.10.74 No. 781 (F.No. 261/19/74-ITJ) dated 25.11.74 No. 813 (F.No. 261/19/74-ITJ) dated 9.1.75 No. 976 (F.No. 261/15/75-ITJ) dated 19.7.75 and corrigendum dated 20.2.75.

In the said schedule the following alteration shall be made.

Sr. No	Range.	Income-tax Circle/Ward, Added.
10.	A.A.C.R.R. Rajkot.	Entry No. 3. "Junagadh Circle" may be deleted.
12.	A.A.C.J.R. Jamnagar.	After "Entry No. 3" "Porbandar Circle." the following shall be added. 4. "Junagadh Circle."

Where an I.T. Circle, Ward and District or part thereof stands transferred by this notification from one range to another range, appeals arising out of assessments made in that I.T. Circle ward or District or part thereof and pending immediately before the date of this notification before the Appellate Asst. Commissioner of Income-tax from whom that I.T. Circle, Ward or District or part thereof is transferred shall, from the date this notification, take effect, be transferred to, and dealt with by the Appellate Asstt. Commissioner of Income-tax of the range to whom the said Circle, ward or District or part thereof is transferred.

This notification shall take effect from the 8.9.75.

(Sd/-)  
U.S.)  
C.B.D.T.

**Explanatory note:**

The amendment has become necessary consequent on re-distribution of the work load of AACs in Gujrat V charge.  
(The above note does not form a part of notification but is intended to be merely clarificatory.)

Under Secy. Central Board of Direct Taxes (R. MISRA)